

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2014

Subject : Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Commission's Order dated 20.9.2012 in Petition No. 15 of 2010 and Order of Hon'ble Appellate Tribunal for electricity dated 3.7.2013 in Appeal No. 250 of 2012.

Date of hearing : 8.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Neyveli Lignite Corporation Limited

Respondents : Kerala State Electricity Board and others

Parties present : Shri M.G. Ramachandran, Advocate, NLC
Ms. Anushree Bardhan, Advocate, NLC
Shri S. Ravi Sankar, NLC
Shri R. Mohan, NLC
Shri R. Venkatachalam, NLC
Ms. Swapna Seshadri, Advocate, Karnataka Distribution Co.
Shri Gaurav Maheshwari, Advocate, KSEB

Record of Proceedings

Learned counsel for the Karnataka Discoms requested for time to file reply to the petition. Learned counsel for the Kerala State Electricity Board also requested for 4 weeks time to file reply to the petition. Learned counsel for the petitioner submitted that he has no objection in this regard.

2. Accordingly, the Commission directed the respondents to file their replies by 30.5.2014, with an advance copy to the petitioner who may file its rejoinder if any, by 13.6.2014.

3. The petition shall be listed for hearing on 17.6.2013.

By order of the Commission
Sd/
(T. Rout)
Chief (Law)